

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WP(PIL) NO: 269 AND 291 OF 2017

WP(PIL) NO.269 OF 2017:

IN RE:

...PETITIONER

AND

1. The State of Andhra Pradesh, represented by its Chief Secretary, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The State of Telangana,, represented by its Chief Secretary, Secretariat, Hyderabad.
3. The State of Andhra Pradesh,, represented by its Principal Secretary, Home (Prisons) Department, Secretariat, Velagapudi, Amaravathi, Guntur District
4. The state of Telangana,, represented by its Secretary, Home (Prisons) Department, Secretariat, Hyderabad
5. The Director General of Police,, Government of Andhra Pradesh, Vijayawada, Krishna District.
6. The Director General of Police,, Government of Telangana, Hyderabad
7. The Director General of Prisons,, Government of Andhra Pradesh, Vijayawada, Krishna District.
8. The Director General of Prisons,, Government of Telangana, Hyderabad.
9. The Director,, National Crime Records Bureau, Ministry of Home Affairs, East Block 7, R.K.Puram, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that for the reasons stated in the letter dated 18.09.2017 sent by the Secretary, General of Supreme Court of India as per the directions of the Supreme Court in WP(Civil) No.406 of 2013 passed on 15.09.2017, the Honble Court may be pleased to issue a Writ, Order or directions more particularly one in the nature of a Writ of Mandamus and to call for records and remarks from the Respondents herein relating to and in connection with the inhuman conditions prevailing in the prisons of States of Andhra Pradesh and Telangana with a view to identifying the next of kin of prisoners who have admittedly died an unnatural death as revealed by the

NCRB during the period between 2012 and 2015 and even thereafter and award suitable compensation, unless adequate compensation has already been awarded and Consequently, the Honble Court may be pleased to issue necessary directions/ orders directing the respondents to ensure in identifying the next of kin of prisoners who have admittedly died an unnatural death as revealed by the NCRB during the period between 2012 and 2015 and award suitable compensation, if not awarded

Counsel for the Petitioner: LETTER

**Counsel for Respondent Nos. 1, 3, 5 and 7: SRI A RAGHURAM,
AGP FOR STATE OF ANDHRA PRADESH**

**Counsel for Respondent Nos. 2, 4, 6 & 8: SRI MOHD IMRAN KHAN,
ADDITIONAL ADVOCATE GENERAL FOR STATE OF TELANGANA**

WP(PIL) NO: 291 OF 2017

Between:

Dr. Murali Karnam, Legal Policy Researcher, P1, Rathnanidhi Towers
Snehapuri Colony Road No 4, Nacharam Road, Hyderabad 500076
...PETITIONER

AND

1. State of Andhra Pradesh, Rep by its Principal Secretary Home Department
Secretariate , Velagapudi
2. State of Telangana, Rep by its Principal Secretary Home Department
Secretariate Hyderabad
3. Additional Director General of Prisons & Correctional Services, State of
Andhra Pradesh Velagapudi
4. Additional Director General of Prisons & Correctional Services., State of
Telangana Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus to declaring the To issue a direction to respondents to identify the next of kin of the 22 prisoners who have admittedly died an unnatural death as revealed by the NCRB during the period between 2012 and 2015 in Andhra Pradesh and Telangana and even thereafter, and award suitable compensation, as per the directions of Honble Supreme Court in W.P. (C) No. 406/2013 etc, delivered on 15th Sept 2017

I.A. NO: 1 OF 2017(WP(PIL)MP. NO: 560 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to cause study conducted by independent researchers on the availability of medical facilities in the prisons and ensure medical facilities with standards of care to prevent the deaths in custody as directed by the Hon'ble Supreme Court in the above order.

I.A. NO: 2 OF 2017(WP(PIL)MP. NO: 561 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to clarify the distinction between categories of natural and unnatural deaths in prisons of Telangana and Andhra Pradesh and the process through which such conclusions are arrived at in the absence of judicial magisterial enquiries mandated under 176(1)A of Cr.PC since 2006, as per the directions of Hon'ble Supreme Court in W.P. (C) No. 406/2013 etc dated 15th Sept 2017

I.A. NO: 3 OF 2017(WP(PIL)MP. NO: 562 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to identify the next of kin of the 22 prisoners who have admittedly died an unnatural death as revealed by the NCRB during the period between 2012 and 2015 and award suitable compensation, as per the directions of Hon'ble Supreme Court in W.P. (C) No. 406/2013 etc dated 15th Sept 2017

I.A. NO: 4 OF 2017(WP(PIL)MP. NO: 563 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to take steps to conduct judicial magisterial enquiries into every death in the prisons that happened at least from 2012 in compliance with 176(1)A of Cr.P.C since 2006

I.A. NO: 5 OF 2017(WP(PIL)MP. NO: 564 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to identify the next of kin of the prisoners who have died 'an unnatural death the period between 2016 and 2017 and award suitable compensation as per

the directions of Hon'ble Supreme Court in W.P. (C) No. 406/2013 etc dated 15th
Sept 2017

**Counsel for the Petitioner: Dr. MURALI KARNAM (NOT PRESENT)
PARTY-IN-PERSON**

**Counsel for Respondent Nos. 1 & 3: SRI A RAGHURAM,
AGP FOR STATE OF ANDHRA PRADESH**

**Counsel for Respondent Nos. 2 & 4: SRI MOHD IMRAN KHAN,
ADDITIONAL ADVOCATE GENERAL FOR STATE OF TELANGANA**

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition (PIL) No.269 and 291 of 2017

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner in W.P.(PIL).No.291 of 2017.

Mr. A.Raghuram, learned Assistant Government Pleader for the State of Andhra Pradesh appears for respondents No.1, 3, 5 and 7 in W.P.(PIL).No.269 of 2017 and respondents No.1 and 3 in W.P.(PIL).No.291 of 2017.

Mr. Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana appears for respondents No.2 and 4.

2. These Public Interest Litigations (PILs) pertain to payment of compensation to the kin of the prisoners, who have died an unnatural death.

3. This court, after perusing the counter-affidavit filed on behalf of the respondents on 02.11.2017, had recorded that compensation has been paid to relatives of the prisoner, who has died an unnatural death.
4. Learned Additional Advocate General had sought for time to seek instructions and to make a statement whether payment of compensation has been paid to the relatives of the prisoner, who has died an unnatural death.
5. Today, when the matter is called, learned Additional Advocate General, on instructions, submits that the State of Telangana has already paid compensation to the relatives of the prisoner, who has died an unnatural death.
6. The aforesaid submission is placed on record.

7. In view of aforesaid submission, no further orders are required to be passed in these WP(PILs). The same are, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/-V.KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

To,

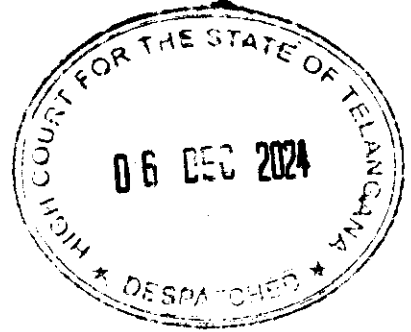
1. Two CCs to Sri A Raghram, AGP For State of Andhra Pradesh, Amaravathi, Guntur [OUT]
2. The Dr. Murali Kamam(Party-in-Person) Legal Policy Researcher, P1, Rathnanidhi Towers Snehapuri Colony Road No 4, Nacharam Road, Hyderabad 500076
3. Two CCs to the Advocate General, High Court for the State of Telangana. [OUT]
4. Two CD Copies

MBC
GJP

Fy

HIGH COURT

DATED: 02/09/2024



COMMON ORDER

WP(PIL) NO: 269 AND 291 OF 2017

DISPOSING OF WP(PIL)s

WITHOUT COSTS

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